

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-319

Appeal No. 627/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, Ward 16 (2)

....Applicant

Vs.

ROC and Ors. (M/s Mahalakshmi Comptec Pvt Ltd)

....Respondent

SECTION

Under Section 252

Order delivered on 24.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

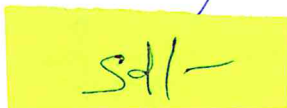
PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for Income Tax has put in appearance and states that the Director has been served by speed post and company has been served through e-mail. None present on behalf of the respondent. Pursuant to the earlier order they were proceeded ex-parte. Arguments heard. Reserved for orders.



(SUMITA PURKAYASTHA)
MEMBER (T)



(JUSTICE SHRI R.D. KHARE)
MEMBER (J)